

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([ONLY I.A. NOS. 212101 AND 212102 OF 2024 IN CRIMINAL APPEAL NO. 471 OF 2019 ARE LISTED UNDER THIS ITEM.]  
(IA No. 212102/2024 - EXEMPTION FROM FILING O.T. AND IA No. 212101/2024 - GRANT OF BAIL)

Date : 08-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) Mr. Vikas Singh, Sr. Adv.  
Mr. Vishwajit Singh, Sr. Adv.  
Mr. Pankaj Singh, Adv.  
Ms. Ridhima Singh, Adv.  
Mr. Suryansh Singh, Adv.  
M/S. Vidhi International, AOR

For Respondent(s) Ms. Aishwarya Bhati Sr. Adv, A.S.G.  
Mr. Ankit Goel, AOR  
Mr. Nikhil Sharma, Adv.  
Mr. Harshit Singhal, Adv.  
Ms. Shivika Mehra, Adv.  
Ms. Ansha Gupta, Adv.

Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajat Nair, Adv.  
Ms. Rukhmini Bobde, Adv.  
Mrs. Swati Ghildiyal, Adv.  
Mr. K L Janjani, Adv.

Mr. Kanu Agrawal, AOR  
Mr. Gaurav Vats, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to grant bail.
2. List the appeal for hearing on 27<sup>th</sup> November, 2024.

3. Registry shall provide soft copies of the original records to the learned Advocates-on-Record representing the respective parties.

(RAJNI MUKHI)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)